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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A.NO.2424/2003

Wednesday, this the 1st day of October, 2003

**Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)**

Anoop Singh
s/o Shri Raj Singh
AST No.5281/C, PS Prasad Nagar
r/o Village and PO Talao
District Jhajjar (Haryana)

..Applicant

(By Advocate: Shri Sama Singh)

Versus

1. Govt. of NCT of Delhi
through its Chief Secretary
Delhi Secretariat, IP Estate
New Delhi-2
2. Commissioner of Police
Delhi Police Headquarters
MSO Building, IP Estate
New Delhi-2
3. Deputy Commissioner of Police (Headquarters)
Delhi Police Headquarters MSO Building
IP Estate, New Delhi-2
4. Deputy Commissioner of Police
Central District Darya Ganj
New Delhi-2

..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

The applicant is an Assistant Sub Inspector in Delhi Police. His grievance has been that certain benefits have been accorded to his colleague HC Chiranjit Lal pertaining to fixation of pay but the same has been denied to him. Learned counsel for applicant has drawn our attention to the fact that the claim of the applicant has been forwarded to the Government of National Capital Territory of Delhi but no action as yet has been taken. The matter is stated to be pending therein.

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2. At this stage when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present petition.

3. It is directed that the claim of the applicant which has been incorporated even in his latest notice dated 7.6.2003 should be examined and necessary orders should be passed by the Secretary, Home of Government of National Capital Territory of Delhi. A speaking order should be passed preferably within four months of the receipt of a certified copy of the present order and communicate to the applicant. We make it clear that in case the Secretary, Home of respondent No.1 is not competent to decide the matter, the same should be forwarded for consideration to the appropriate authority for doing the needful.

4. OA is disposed of.

Naik
(S. K. Naik)
Member (A)

V. S. Aggarwal
(V. S. Aggarwal)
Chairman

/sunil/